

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 1608 of 2018

Birendra Kumar
..... **Petitioner**
Versus
The State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Mohan Kumar Dubey, Advocate
For the Respondent-State : Mr. J.F. Toppo, SC -VII
For Respondent nos.3,5 & 6 : Mr. Krishna Murari, Advocate

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4/ Dated: 21/07/2020:

Heard Mr. Mohan Kumar Dubey, learned counsel for the petitioner, Mr. J.F. Toppo, the learned counsel for the respondent State and Mr. Krishna Murari, the learned counsel for respondent nos.3,5 and 6.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Krishna Murari, the learned counsel for the respondent nos.3,5 and 6 submits that rejoinder to the counter affidavit is not with him. He further submits that this matter may be taken up in the next week.

Post this matter on 30.07.2020.

(Sanjay Kumar Dwivedi, J.)